



DEPARTMENT OF LAW & JUDICIARY  
LAW (ESTABLISHMENT) DIVISION  
Government of Goa  
Secretariat, Porvorim-Goa 403 521

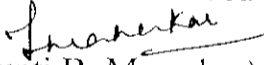
No.12/05/2016/LD-(Estt.)/1926

Date: 03/11/2016

**NOTIFICATION**

In exercise of the powers conferred by section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No. 4 of 2016) (hereinafter referred to as the 'said Act'), and with the concurrence of the High Court of Bombay conveyed vide letter No. A(Spl.) 3215/2016/546/2016 dated 16<sup>th</sup> June, 2016, the Government of Goa hereby constitutes the Court of District Judge-1, North Goa at Panaji and the Court of District Judge-1, South-Goa at Margao (hereinafter referred to as the 'said Courts') as the Commercial Courts, for the District of North Goa and South Goa, respectively and further, appoints the Judges of the said Courts to be the Judges of the said Commercial Courts, respectively.

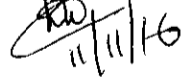
This Notification shall come into force with immediate effect.

By Order and in the name of  
the Governor of Goa  
  
(Trupti B. Manerkar)  
Under Secretary (Estt.)

To:  
The Director, Printing and Stationery, Government Printing Press, Panaji, Goa with request to publish Notification in Official Gazette. It is certified that the Notification is fit for publication. Two copies of the Official Gazette containing the above Notification may be sent to this Department for record.

Copy to:-

1. The Registrar General, High Court of Bombay at Mumbai 400 032.
2. The Registrar (Inspection-I), High Court, Appellate Side, Bombay 400 032.
3. The Registrar (Admn), High Court of Bombay at Goa, Panaji.
4. The Principal District & Sessions Judge, North-Goa, Panaji - Goa.
5. The Principal District & Sessions Judge, South-Goa, Margao - Goa.
6. The District Judge 1, Panaji (North-Goa).
7. The District Judge 1, Margao (South-Goa).
8. The Director, Directorate of Prosecution, Pato, Panaji-Goa.
9. The Director of Accounts, Directorate of Accounts, Panaji-Goa.
10. The Goa State Legal Services Authority, Panaji - Goa.
11. The Under Secretary (Home), Home (G) Department, Secretariat, Porvorim, Goa.
12. Guard file.
13. O/c

CAO  
  
11/11/16

Be it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:

1. *Short title.* This Act may be called the Industries (Development and Regulation) Amendment Act, 2016.

2. *Insertion of new section 29E.* In the Industries (Development and Regulation) Act, 1951 (hereinafter referred to as the principal Act), after section 29D, the following section shall be inserted, namely:

29E. *Validation.* Notwithstanding anything contained in any judgement, decree or order of any court, tribunal or other authority, any power exercised, or action taken or done or purported to have been taken or done, by the Central Government or, as the case may be, the State Government, shall be deemed to be, and shall always be deemed to have been, for all purposes, as validly taken or done or omitted to be done, as if the amendment made to the First Schedule by the Industries (Development and Regulation) Amendment Act, 2016 had been in force at all material times and no suit or claim or other proceedings shall be instituted, maintained or continued in any court, tribunal or other authority as such.

3. *Amendment of First Schedule.* On and from the date of commencement of the principal Act, in the First Schedule, for the heading "26. Fermentation Industries:", the heading "26. Fermentation Industries (OTHER THAN POTABLE ALCOHOL):" shall be substituted.

of 2016) (hereinafter referred to as the "said Act"), and with the concurrence of the High Court of Bombay conveyed vide letter No. A (Spl.) 3215/2016/546/2016 dated 16th June, 2016, the Government of Goa hereby constitutes the Court of District Judge-1, North Goa at Panaji and the Court of District Judge-1, South Goa at Margao (hereinafter referred to as the "said Courts") as the Commercial Courts, for the District of North Goa and South Goa, respectively and further, appoints the Judges of the said Courts to be the Judges of the said Commercial Courts, respectively.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

*Trupti B. Manerkar*, Under Secretary (Estt.),  
Porvorim, 3rd November, 2016.

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Department of Personnel

**Order**

6/6/2011-PER/3291

Sanction of the Government is hereby accorded for relaxation of qualifying service by 5 years, 5 months as on 2011 in respect of Officers of Goa Civil Service Cadre in Junior Administrative Grade so as to make them eligible for promotion to Selection Grade in the cadre of Goa Civil Service for considering for promotion in the review of DPC held on 03-08-2011, by invoking provisions of Rule 30 of Goa Civil Service Rules, 1997.

This issues with the concurrence of Goa Public Service Commission as conveyed vide its letter No. COM/II/11/42(2)/2011/1257 dated 07-11-2016.

By order and in the name of the Governor of Goa.

*Shashank Thakur*, Under Secretary (Personnel-II),  
Porvorim, 9th November, 2016.

Law (Establishment) Division

**Notification**

12/05/2016/LD-(Estt.)/1926

In exercise of the powers conferred by section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No. 4